**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH**
**COURT-IV**

33. IA 1821/2022
IN
C.P. (IB)/3061(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

RDER SHEET OF THE HEARING HELD ON **17.11.2022**

Name of the Party: RMV IT Service Pvt. Ltd.
Vs.
Red Eye Technologies Pvt. Ltd.

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT, 2016

**ORDER**

**The Court is convened through Video Conference.**

1. Ms. Aishwarya Sharma, Ld. Counsel for the Applicant/ Operational Creditor present. Mr. Devarajan Raman, Ld. Authorized Representative for the Corporate Debtor present.
2. **IA-1821/2022** This is an Application filed by the Applicant for setting aside the order dated 19.04.2022 wherein a cost of Rs.1,00,000/- imposed to the Operational Creditor. The Applicant request to modify the order and waive off imposed a cost of Rs.1,00,000/-, the same is allowed.
3. The IA-1821/2022 is **allowed** and **disposed of**.
4. Post this matter for further consideration on **18.01.2023**.

Sd/-

**MANOJ KUMAR DUBEY**
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**
**Member (Judicial)**

/Dubey/